

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:5072
ANSWERED ON:27.04.2010
GRANT OF MINING CLEARANCE
Patil Shri Sanjay Dina

Will the Minister of MINES be pleased to state:

- (a) whether the Government proposes to hand out licenses for mineral other than coal to the first applicant with the right to sell off at a premium;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to enact a new legislation to cut red tape involved in granting mining project clearance;
- (d) if so, the extent to which such provision is likely to help the prospective applicants in getting mining clearance/approval from the States/Union Government; and
- (e) the time by which such legislation is likely to be affected?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (e) : The National Mineral Policy 2008 enunciates that in order to make the regulatory environment conducive to private investment, the first-in-time principle in the case of sole applicants and the selection criteria in the case of multiple applicants will be appropriately elaborated so that the procedures for grant of mineral concessions are transparent, and it seeks to ensure that prospecting and mining shall be recognized as independent activities with transferability of concessions playing a key role in mineral sector development. Based on the National Mineral Policy 2008, the Government has prepared a draft legislation. Since the process involves taking the approval of Parliament, the time by which such legislation would be available cannot be stated.